

**GOVERNMENT**

**SIKKIM**



**GAZETTE**

**EXTRAORDINARY  
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**GOVERNMENT OF SIKKIM  
DEPARTMENT OF PERSONNEL, ADMINISTRATIVE REFORMS,  
TRAINING & PUBLIC GRIEVANCES  
GANGTOK-SIKKIM**

No. 33 /GEN/DOP

Dated: 27/10/2014

**NOTIFICATION**

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

1. (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2014.  
(2) They shall come into force at once.
  
2. In the Sikkim Judicial Service Rules, 1975, for the existing sub-rule (aa) of rule 5, the following sub-rule shall be inserted, namely:-

"(aa) No candidates appearing for the Sikkim Judicial Service examination shall be qualified to appear for viva-voce unless a candidate secures minimum 40% marks in aggregate in each paper respectively."

**By Order and in the name of the Governor.**

**K.K. BASNET  
ADDITIONAL SECRETARY TO THE GOVERNMENT  
DEPTT. OF PERSONNEL, ADM. REFORMS, TRAINING & PUBLIC GRIEVANCES**